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Sravana 9, 1896 (Saka)

LOK SABHA DEBATES

(Eleventh Session)



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C O N T E N T S

Column

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LOK SABHA DEBATES

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Wednesday, July 31, 1974/Sravana 9.
1896 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

MR. SPEAKER: Honourable Members, I have to inform the House of the sad demise of one of our distinguished colleagues Shri M. B. Rana, who passed away at New Delhi early this morning at the age of 70. He was admitted to the hospital on the 19th July, 1974, when he sustained a heart attack. He had been progressing satisfactorily and no one could think that he would pass away so soon.

Shri Rana was a sitting Member of his House and the Minister of State for Industrial Development. He had a long career devoted to public life and served this country in various and diverse capacities and held many important offices. He got his law degree from Government Law College, Poona, apart from the Middle Temple. He started his career as an advocate and then entered public life in Bombay and extended his activities to Gujarat State. He was also a distinguished parliamentarian. He was a Member of the Legislative Assembly of the erstwhile Bombay State during

the years 1948-52 and 1956-60 and then of Gujarat Legislative Assembly during the years 1960-67. He was Speaker of the Gujarat Legislative Assembly during the years 1960-62 where I had the privilege of associating with him in the Speakers' Conference while I was Speaker of the Punjab Assembly. He presented the Gujarat Branch at the Commonwealth Parliamentary Conference held at London in 1960.

Shri Rana was elected to Lok Sabha in 1967 and was re-elected in 1971 from Gujarat—Broach Constituency. He was a member of the panel of Chairmen during the years 1969-70. He held the office of Chairman of the Committee on Public Undertakings during the years 1969-1972 with distinction and imbued the Committee with a sense of common purpose to improve its working. He served on a number of Select/Joint Committees on Bills. He entered the Central Government as Minister of State for Shipping and Transport in 1972. Early this year, he took over as Minister of State in the Ministry of Industrial Development.

Besides his public and parliamentary career, Shri Rana was a prominent sportsman and was associated with many sports clubs and associations. He was keenly interested in rifle shooting and as President of the M.Ps. Rifle Association I came in close touch with him and was acquainted with his great love for sports. He had also written a couple of books on sports.

Unassuming, soft-spoken and very affable, Shri Rana was not behind

even in philanthropy and donated 400 acres of land for the Bhoodan movement and remitted Rs 1 lakh to clear the debt of the farmers of his area.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our heart-felt condolences to the bereaved family

The House may stand in silence for a short while to express its sorrow

[The Members then stood in silence for a short while]

MR SPEAKER As a mark of respect to the memory of the deceased, the House stands adjourned to meet again at 5 PM today I could have adjourned the House for the whole day but for the Budget

11.05 hrs

The Lok Sabha adjourned till Seventeen of the Clock

The Lok Sabha re-assembled at Seventeen of the Clock

[MR SPEAKER in the Chair]

STATEMENT ON NEW TAXATION PROPOSALS

MR SPEAKER Shri Y B Chavan to make a statement

SHRI SHYAMNANDAN MISHRA (Begusara) I have sought your permission already to raise a point of order under rule 376(2) with regard to the statement I am raising a point of order under rule 376(2) which relates to the business before the House According to the Order Paper, Shri Y B Chavan is to make a statement on the new taxation proposals That is the title of the subject with which the hon Finance Minister is going to deal

Now, my submission is that it is for you, for the Chair to tell us whether there has been any practice in the past that a statement is made on the taxation proposals, and if there has not been any practice in the past, that has got a certain sanctity There are one of the main reasons being that even a few minutes should not pass between the taxation proposals and any announcement made thereabout Otherwise, even during this interval, a lot of advantage might be taken by the persons concerned

So, in the past, what we have been accustomed to is that the Finance Minister makes a statement on the estimated receipts and expenditure for the year We have not been accustomed to any other title, and that statement is called the budget Now that has not been done The budget has got a certain sanctity There are certain traditions and conventions relating to a budget It cannot be treated in any manner possible

Therefore it is for you to say whether the statement should not be made in the manner which is in consonance with the budget that has been presented in the past, whether the title should have been like this or the same title as had appeared earlier could not have been given to it Why is the hon Finance Minister or for that matter the Government shying away from plainly, saying that they are presenting a supplementary budget to the country That would have been fair to the House and fair to the country But it seems to me that like the traditional Hindu wife, the Finance Minister would not take the name of the husband That seems to be the position

So, it is for you, Sir, to say whether it has been in keeping with the traditions that have developed round the budget, whether it is a supplementary budget or it is not a supple-

mentary budget, and whether the title that has been given is again in keeping with the interests of the people for if he is going to make a statement in advance of the taxation proposals, probably I cannot anticipate, but I can only generally say—he is thereby going to explain the taxation proposals. And if he does so, then within the few minutes or even an hour that might elapse between the Finance Bill which is going to follow later on and the statement that he will be making just now, there would be exploitation of the consumers throughout the country.

AN HON MEMBER: Very wrong-
ly briefed

श्री मधु लिम्पे (बाका) ग्रन्थालय में आप का ध्यान 1956 के स्पॉकर महादय द्वारा जो दो निर्णय इन सदन में दिये गये थे, उन की ओर स्वीकरना चाहता है। मैं मत्रमें पहले जाना चाहता हूँ कि इस सदन में आने के पहले यह जा काठनम्ब विल मत्रों महादय पेश करने जा रहे हैं—क्या यह विल उन्हान आप को शिक्षाया या ओर क्या आप का इस के बारे में सन्ताप हम्रा है ति काठनम्ब विल के पेश करने में हमारे बानन म कोई स्थायी परिवर्तन वरने का प्रयास इस विल के द्वारा वे नहीं कर रहे हैं। इसलिये इस विल को आप का देखना जरूरी थी, हम को चाहे न दिखाने।

ये नियम इस सदन में 30 नवम्बर, 1956 तथा 7 दिसंबर, 1956 को हुए थे। अगर कालम जानना चाहे तो वह भी दे सकता है। इस में स्पीकर के ये शब्द हैं—

"Therefore, it is reasonable to say that other provisions relating to statutes which are of a more permanent character ought not to be clubbed with it but discussed on the floor of the House in a more leisurely manner".

इन के कहने का मतलब है कि अगर एक माल के लिए ही कोई इनकम टैक्स एडेट में या एकम-साइज में परिवर्तन करने हैं, हम ने जो मांग मन्त्री की है उनकी पूर्ति के लिये, तब नो मुझ कोई ऐतराज नहीं है, लेकिन इस विधेयक में यदि कोई स्थायी परिवर्तन, परमानेन्ट चेन्जेज आजायेगे तो इस निर्णय के नहत उस को गोका जाना चाहिए। इस लिये मैं इस विल कुछ नहीं कह रहा हूँ, क्योंकि आप ने भी इसे नहीं देखा है, लेकिन यदि वजट सुमारा, वजट प्रपोजेन्ज मूलते के बाद पता चला कि का परमानेन्ट चेन्जेज करना चाहते हैं तो इस विनायी विधेयक, काठनम्ब विल की आड में वे पेसा नहीं कर सकते। जब तक यह निर्णय बदला नहीं जाना उस सदन में मेरी गय में यह बाटनिंग स्टॉलिंग है और इस का पालन हाना चाहिए। विनायी विधेयक सिलेक्ट कमेटी नहीं जाना स्थायी परिवर्तन बाना अलग विल जा सकता है।

SHRI S. M. BANERJEE (Kanpur): With your permission, I would like to support what has been said by Shri Mishra. I have read with keen interest the heading. It seems new taxation proposals are going to be announced by the hon Finance Minister without declaring that it is a supplementary budget. This is the first time perhaps in the history of Parliament that a Finance (No. 2) Bill is going to be introduced to fleece the starving people further. We have seen in this House ...

MR. SPEAKER: Not a speech on this.

SHRI S. M. BANERJEE: I am not speaking. I shall speak later.

MR. SPEAKER: What are you doing then?

SHRI S. M. BANERJEE: I am simply mentioning the points.

MR. SPEAKER: On a point of order or anything else?

SHRI S. M. BANERJEE: My point is that he cannot make a statement even.

The first point is whether this is permissible under our rules and conventions. Secondly, as pointed out vary ably by my hon. friend, Shri Madhu Limaye—he also quoted a certain ruling by Shri M A. Ayyangar—I would like to know whether that ruling is being superseded now. We do not know what the proposals are. This is secret. I am told that he was keeping his colleagues in his room at 4.30 P.M. and no Cabinet Minister was allowed to go out till 5 P.M.

I would only request you that you kindly give your ruling or reserve your ruling and consider this matter so that these budget proposals containing further taxation which break the common man can be postponed so that he can escape further taxation for a day at least.

SHRI SOMNATH CHATTERJEE (Burdwan): Kindly see the item

"Shri Y B Chavan to make a statement on the new taxation proposals"

Therefore, what he is seeking to place before the House are certain taxation proposals which will have no effect unless they are embodied in some statute. So far as the practice of making a statement is concerned, a copy has to be given to the hon Speaker earlier. This statement will have no effect. The statement is to be made in the House for the information of the members of the House and of the general public. The taxation proposals will have no effect unless they are embodied in a statute. They do not call it budget proposals; they do not call it estimated receipts and expenditure. Therefore it cannot serve the purpose of a budget. It is only a statement. The Rules of Procedure have not been followed. No copy had

been circulated or given to you. Therefore, in the garb of making a statement on taxation proposals, a supplementary budget estimate cannot be given. I also support the points made by other hon. Members.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R GOKHALE): Sir, the question is simple. It is a misnomer to call it a budget or supplementary budget. The hon. Members know that in the Constitution they do not find the word 'budget' used anywhere. The word 'budget' was used in the 1915 Act in the marginal note, but it was abandoned in the 1935 Act and not repeated in the Constitution. Generally it is understood to mean the annual financial statement which gives an estimate of receipts and expenditure for the ensuing year. This is not what the Finance Minister is proposing today. It is a simple piece of legislation to impose taxes or levy or increase excise, customs or such other duties, which he will explain.

It is also not right to say that this is the first time that a Second Finance Bill is introduced. It had been done in 1956 in which year, if I remember rightly, not only the second but the third Finance Bill was also introduced. It was done in 1965 also. What is being done is not at all irregular, in my submission.

MR SPEAKER: A point of order was raised by Mr Mishra, and other Members followed it up. I had, as a matter of precaution, put it before the Business Advisory Committee also where the hon. Members were present.

SHRI MADHU LIMAYE: My point of order is not covered by anything that happened in the Business Advisory Committee.

SHRI SHYAMANANDAN MISHRA: May I remind you that at that time

when we met in the BC we discussed the form in which it was sought to be placed on the agenda paper. At that time it was in the form of introduction of the Second Finance Bill. Strictly speaking, there cannot be any statement by the Finance Minister.

MR. SPEAKER: You may talk like that, but I had taken all of you into confidence, and it is only after consulting you that I allowed him to make a statement. According to the rules the Minister can make a statement any time. I think even the Speaker should not know it till it comes up before the House. That is the general principle, and therefore, it was allowed. How can I see the Finance Bill? I cannot see the budget when it is presented regularly in the budget session. How can I know about it now? It is expected to be very confidential. How does it make any difference if immediately after the statement the Bill is introduced

SHRI PILOO MODY (Godhra): Why this deviation?

MR. SPEAKER: No question of deviation. It was the same practice which was followed earlier. As far as Mr. Limaye's point of order is concerned, when we were sitting yesterday if he had mentioned it, I could have seen it. Whether measures of a permanent nature should not be allowed or there is some distinction between temporary and permanent, that could be known only after they are presented.

श्री मदू लिमये : रात को मझे पता चला कि इस तरह का आपका निर्णय है और पहला मौका मिलते ही आपके सामने मैंने इसको रखा।

श्रमिक नमोदाय : मुझह बता देते। यह तक कोई चीज सामने नहीं आती मैं क्या कह सकता हूँ।

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Sir, the presentation of fresh taxation proposals only five months after I presented the regular annual budget for 1974-75 has not been an easy decision for the Government. It is an event of unusual significance and derives its justification from the fact that we are faced with a difficult economic situation. I am, however, convinced that not to act in the present situation would amount to fiscal irresponsibility, with serious consequences for the economic health of the country. Thus the decision to come forward with these proposals is not only an indication of the seriousness of the economic situation, but also a measure of the Government's determination to grapple with it effectively.

2. It is self-evident that controlling inflation is today the single most important task facing the country. The measures adopted so far by the Government to curb inflation have had a limited impact and the upward pressure on prices has persisted. There is a general expectation of continued price increases, which itself has constituted an inflationary factor.

3. The thrust of the Central Budget for 1974-75 was to restrain the growth of Government expenditure, mobilise additional resources on a substantial scale, and to reduce reliance on deficit financing. This was part of the overall anti-inflationary strategy. However, judging by price trends in the last four or five months, there has been no visible reduction in the strength of inflationary forces operating in the economy. Over the three months April to June, 1974 the rise in the general price level was of the order of 7.8 per cent yielding an average monthly increase of about 2.6 monthly increase of 2.7 per cent during the three months January to March, 1974. This continuing deterioration on the price front has been a source of the greatest concern to Government.

4. I do not wish to dwell at length on the causes for the persistence of inflationary pressures. I have talked about these often enough in this House. I would venture to say that these are basically rooted in the sluggishness of agricultural production. The recent wheat crop has not been up to original expectations. As a result, the tendency on the part of producers to hold back supplies seems to have strengthened. Despite a very sizable increase in procurement prices, procurement so far has fallen short of expectations. The production of oilseeds in the rabi season has also been inadequate, and this has strengthened bullish sentiment in the markets in regard to vegetable oilseeds and oils. Industrial production which remained virtually stagnant in 1973 continues to be inhibited by shortage of power.

5. All these factors point to the persistence of a sizable imbalance between aggregate demand and supply. As a result, Government have considered it necessary to come forward with a fresh package of measures designed to reduce the imbalance. The basic objective of the three recent Ordinances, involving temporarily restrictions on declaration of dividends, immobilisation of 50 per cent of additional Dearness Allowances and of increase in wages and salaries, and compulsory deposits by income tax payers in higher income groups, is to reduce the pressure of demand and decelerate the rate of growth of money supply. In any appraisal of these measures, we must not lose sight of the narrow options open to the Government. In the present situation, the only other feasible course of action would be a drastic cut in all developmental expenditure. This would entail severe adverse effects on the future growth of the economy.

6. A large expansion in bank credit in recent months has led the Reserve Bank to tighten further its credit controls. Instructions have been issued

to each commercial bank to scrutinise the top 50 accounts in order to ensure that bank credit is not used for excessive accumulation of inventories or diverted for non-productive purposes. More recently, an increase of 2 per cent in the Bank rate, accompanied by an increase in both the minimum lending rate and in deposit rates of commercial banks, announced on July 22, 1974, will help to reduce further the incentive to accumulate inventories with the help of bank credit; it will also facilitate mobilisation of deposits.

7. The measures that we have recently adopted are steps in the right direction. Let me be clear: by themselves they cannot stabilise prices. Fundamentally, the imbalances that now exist in our economy can be removed only through a sustained increase in agricultural production, though this is not going to be an easy task because of inadequate indigenous production of fertilizer and steep increases in their import prices. We are purchasing as much fertilizer abroad as we can inspite of the formidable nature of the import bill which is likely to be over Rs. 450 crores. The ample provision that we have made for the core sector in the annual plan for 1974-75 should also enable us to secure a significant increase in the production of coal and steel. Improvements in the production and transport of coal are already visible. Mainly because of power shortages and transport difficulties, the overall outlook for industrial production is however uncertain.

8. Fortunately, our foreign exchange reserves have held up fairly well. This is due mainly to borrowings from the International Monetary Fund, continuity of external assistance, and particularly to a rapid growth in our export earnings during 1973-74. As a result we have been able to finance sizable imports of foodgrains though at very considerable cost. The export outlook for 1974-75 is however not equally en-

couraging. The prices of some of our export products have declined in recent months. In addition, the high current rate of inflation constitutes a serious threat to the maintenance of the competitiveness of our exports, which may threaten the viability of our balance of payments. This only underlines the pressing need to control our rate of inflation.

9. Against this background, the need for further measures to reduce the pressure of demand in our economy is self-evident. In the present inflationary environment, it is essential to contain the size of the budgetary deficit. This we are determined to do. However, a number of factors have upset our original calculations and are threatening to push up the Central Government's budgetary deficit well beyond the original budgeted figure of Rs. 126 crores. Let me mention some of these.

10. As the House is aware, Government have recently increased the issue prices of wheat in order to scale down the burden of the food subsidy. Currently, there is only a small element of subsidy in the procurement of indigenous wheat and coarse grains. However, on account of unsatisfactory production and inadequate procurement of wheat during the last rabi season, the Government is having to import, as I mentioned earlier, sizable quantities of foodgrains in order to maintain the public distribution system. As imported wheat costs much more than indigenous wheat but has to be sold at the same price, the burden of the food subsidy will be much higher than the original provision of Rs. 100 crores.

11. The weak financial position of the railways is well known to the Honourable Members. Because of the higher burden of pay and allowances of the staff and the disruption of traffic caused by the recent railway strike, the deficit in the railway budget will increase substantially beyond the original provision of Rs. 52 crores.

12. Additionally, we, must reckon with the fact that by reason of the continuing increase in prices, the budgetary provision for additional dearness allowance will have to be substantially increased. There is also likely to be some increase in expenditure on defence because of rising costs and further improvements in the emoluments of defence personnel.

13. On the Plan side, the continued increase in prices has led to an escalation of project costs accompanied by a further erosion in the internal resources of some of our public sector enterprises.

14. Taking both Plan and non-Plan outlays together, it seems clear for reasons I have just mentioned that unless a number of remedial steps are taken, the gap between aggregate expenditure and the total resources in sight in the current year will be very much larger than the deficit of Rs. 126 crores which was estimated when presenting this year's budget. While expenditures have been going up sharply, the trend of yields from taxes at their present levels does not suggest that there will be any substantial excess over the estimate of revenue made in the budget. It is in this context that I have come before this House with proposals for mobilising additional resources by way of taxation.

15. I should like to say, however, that the potential deficit can by no means be covered by fresh taxation only, and that there is clearly need to take other complementary steps to reduce the deficit.

16. We have undertaken a comprehensive review of all Government expenditure, in a search for possible economies. This is not an easy task because this year's budget was framed after eliminating many Plan schemes which were considered postponable. Moreover, it would be a self-defeating exercise if a reduction in current outlays were to result in key projects

in the core sector being refused the funds necessary for their early completion. To the maximum extent possible, we have to maintain the rate of investment in such core sectors of the economy as power and fertilizers. At the same time, we are seeking to effect economies not only in all non-developmental expenditure, but also on development schemes which have a somewhat lower priority. We are also exploring the possibilities of increasing the profitability of our public sector enterprises and departmental undertakings. An exercise to cut expenditure drastically is now under way. Until this has been completed and the results of other measures taken by us are known, it would be difficult to indicate precisely what the final position would be. In view of the acute inflationary situation prevailing we fully intend to contain the Central Government's budget deficit to the level indicated in this year's Budget and Government will take all necessary steps to this end.

17. Before I unfold my specific proposals, I would like to explain to the House the rationale underlying these proposals. In the background of the great hardships being endured by the common man, there is clearly no case for imposing fresh levies on articles of mass consumption. Accordingly, in my choice of commodities for taxation, I have avoided imposition of new taxes on the basic necessities of life. At the same time, the need to discourage conspicuous consumption and to effect maximum economy in the use of scarce materials is implicit in my proposals. In addition, I have made an attempt to mop up the windfall gains currently being made by producers and middlemen in certain sensitive commodities, often in the form of undeclared and untaxed profits. I am sure the House will agree with me that in the present inflationary situation, accumulation, of inventories far in excess of normal requirements of production, must be discouraged. Some of the recent measures announced by the Reserve Bank

of India seek to achieve this objective by raising the cost of bank credit, and by restricting credit only for the genuine needs of essential production. One of the fiscal proposals I shall outline in a few moments seeks to complement the action already taken by the Reserve Bank on the monetary front, while at the same time helping in raising resources needed by the Government.

18. I would like to take this opportunity to impress upon State Governments that they have no less a vital role than the Central Government in contributing to greater fiscal discipline. In order to reduce their deficits without affecting the pace of development, they ought to exploit fully the potential offered by agricultural taxation. At the same time, there is urgent need for a more realistic pricing of services like irrigation and electricity. I would strongly urge them to take steps in these directions.

Direct Taxes

19. I shall now explain my tax proposals, dealing first with proposals in the field of direct taxes. As a part of the anti-inflationary package, I propose to levy a tax on the gross amount of interest received by scheduled banks on loans and advances made in India. The banks would be expected to adjust their functioning to this tax and reimburse themselves to the extent necessary by making appropriate adjustments in interest rates charged from borrowers. The proposed tax will have both a monetary and a fiscal impact in that it will serve the purpose both of raising the cost of borrowed funds and of supplementing Government revenues. The proposed tax will be levied at the rate of 7 per cent of the gross amount of interest earned by the banks. This would imply on an average an increase of about 1 per cent in the cost of borrowings from the banks. Interest on Government securities, as also debentures and other securities issued by

local authorities, companies, and statutory corporations will not be included in the tax base. Interest received on transactions between scheduled banks will likewise be exempted from the proposed levy. Interest accruing to scheduled banks before 1st August, 1974 will be outside the ambit of the proposed measure. The proposed tax will be allowed as a deduction in computing taxable income under the Income-tax Act. I propose to introduce a separate Bill shortly to give effect to the proposal. The yield from this measure will be of the order of Rs. 60 crores in a full year. For the remaining part of the current year, however, the revenue will be about Rs. 25 crores.

20. In view of large unearned incomes accruing as a result of the inflationary situation, I propose to increase the tax on capital gains. The deduction from long-term capital gains allowed in computing the taxable income of non-corporate taxpayers is being reduced from 35 per cent to 25 per cent where such gains relate to lands and buildings. In respect of gains arising from transfer of other assets, the deduction is being reduced from 50 per cent to 40 per cent.

21. The incidence of tax on long-term capital gains is also being increased in the case of companies. This increase is being brought about by raising the rate of tax from 45 per cent to 55 per cent in respect of gains relating to lands and buildings. A lower rate of 47 per cent will be applied in the case of widely-held companies whose taxable income, excluding long-term capital gains, does not exceed Rs. 1 lakh. The rate of tax applicable on capital gains arising from the transfer of other assets is being raised from 35 per cent to 45 per cent in the case of all companies. These alterations in the provisions relating to the capital gains tax will yield about Rs. 5 crores in a full year.

Indirect Taxes

22. I now come to my proposals relating to indirect taxes. In order to raise the needed resources, I have no option but to increase Central Excise duties selectively. In doing so, it has been my endeavour to keep to the minimum the impact on the poorer sections of the community. I have also tried to raise duties on those items where the middleman is today retaining a large margin, to the detriment of both the consumer and the primary producer. These duties will help to mop up unintended gains accruing to the trade.

23. At present copper and copper alloys in crude form, and wire bars, wire rods, etc., carry a basic excise duty of Rs. 1500.00 per metric tonne. Specified manufactures of these carry a rate of Rs. 2000.00 per metric tonne, while pipes and tubes are assessable at 10 per cent *ad valorem*. The international prices of copper have been soaring. Even now the bulk of our requirements have to be imported. The indigenous producers of copper have also been selling their products at prices on par with the prices of imported goods, and thus enjoy a substantial benefit as their own cost of production is lower. To siphon off a part of this fortuitous profit, I propose to increase the basic excise duty on copper in crude form and on wire bars, wire rods, etc., to Rs. 4000.00 per metric tonne; on specified manufactures of these to Rs. 4500.00 per metric tonne; and on pipes and tubes to 20 per cent *ad valorem*. The existing provisions for collection of duty at the rate of Rs. 500.00 per metric tonne on plates, sheets, circles, strips and foils made out of duty-paid metal, or metal made out of specified types of scrap will continue. A lower rate has also been fixed for sheets and circles cleared in untrimmed condition. The provisions for set-off of duty paid on copper in crude form if used for the manufacture of copper pipes and tubes will also continue. Through

these proposals, I expect to secure additional revenue to the extent of Rs. 8.40 crores, inclusive of the consequential accrual of increased auxiliary duty, which is determined as a percentage of the effective basic duty.

24. On similar considerations, I propose to increase the basic duty on unwrought zinc from Rs. 500.00 to Rs. 1500.00 per metric tonne; on specified manufactures of this from Rs. 800.00 to Rs. 1800.00 per metric tonne, and on pipes and tubes from 10 per cent to 20 per cent *ad valorem*. Zinc plates, sheets, circles, strips and foils made out of duty-paid unwrought zinc, or specified types of scrap, or their combination, will continue to pay duty at Rs. 300.00 per tonne. The additional revenue accrual from this will be Rs. 5.07 crores, inclusive of the auxiliary duty component. Imports of copper and zinc will not, however, be liable to any additional countervailing duty as a result of the increases now proposed on the basic excise duties.

25. With the rise in prices of rayon and synthetic fibres and yarn, the incidence of duty, based on specific rates, has gone down. I, therefore, propose to step up suitably the specific rates in respect of nylon filament yarn and staple fibre and filament yarn of cellulosic origin. This will provide an additional revenue of Rs. 11.38 crores. The concessional rate available to nylon yarn for use in the manufacture of fishing nets and parachute cords will, however, continue. I am also not bringing acetate yarn within the purview of these increases.

26. With the objective of reducing the gap in the incidence of the duty at the yarn stage on fabrics manufactured by the composite mills and the powerloom units, I propose to raise the specific rates of duty on cotton yarn normally going into the manufacture of superfine, fine and medium—A fabrics manufactured by powerlooms. The increased rates will also apply to yarn of corresponding counts used in the manufacture of hosiery,

sewing thread etc. Hank yarn in straight reels used by handlooms will remain unaffected. These changes will thus provide some stimulus to the handloom industry. These increases will yield an additional revenue of Rs. 9.70 crores. Honourable Members will be happy to know that yarn of lower count groups normally used in the manufacture of medium-B and coarse fabrics is being left untouched.

27. Due to production constraints, shortages have developed in the availability of tyres, and on certain categories high premia are being charged by the middleman. As a mopping-up measure, and to raise revenue, I propose to step up by 5 per cent the *ad valorem* duty on tyres, other than those meant for scooters, motor cycles and mopeds, which will continue to carry the present concessional rate. This will yield an additional revenue of Rs. 8.8 crores. Tyres and tubes for cycles, and tyres specially designed for use in animal-drawn vehicles will, however, continue to be wholly exempt.

28. Honourable Members are aware of the general scarcity of cement, and the windfall gains being reaped by the dealers. To absorb at least a part of these gains, and to raise additional revenue, I propose to increase the basic duty on cement from 25 per cent to 30 per cent *ad valorem*. Inclusive of the consequential increase in accruals from the auxiliary duty, this proposal will add Rs. 29.37 crores to the revenues.

29. The present tariff rate of basic excise duty on cigarettes is 200 per cent *ad valorem*. By a notification, basic duty has been prescribed at 75 per cent *ad valorem*, if the value of the cigarettes does not exceed Rs. 10.00 per thousand. In respect of cigarettes having a value higher than Rs. 10.00 per thousand, this duty is increased by 3 per cent *ad valorem* for every additional rupee or part thereof in excess of Rs. 10.00 per thousand. As

a revenue measure, I propose to raise the rate of basic duty at the base point (i.e. cigarettes of which the value does not exceed Rs. 10.00 per thousand) from 75 per cent *ad valorem* to 85 per cent *ad valorem*. The incremental rate of 3 per cent *ad valorem* for every additional rupee or part thereof in excess of the value of Rs. 10.00 per thousand will, however, continue.

30. As the ceiling of 200 per cent *ad valorem* restricts the duty on the more expensive brands, I also propose to raise this to 250 per cent *ad valorem*. I would hope those fortunate enough to afford the more costly brands will feel more virtuous in the knowledge that they will now be contributing in larger measure to the exchequer. The additional revenue from my proposals relating to cigarettes will amount to Rs. 16.45 crores inclusive of the increased accrual by way of auxiliary duty.

31. I also propose to raise the basic duties in respect of pig iron, latex foam sponge, a few cement products and electric lighting bulbs and fluorescent lighting tubes. These will together yield an additional revenue of Rs. 8.14 crores.

32. As a measure for raising additional revenue exclusively for the Centre, I propose to step up the rates of auxiliary duty on steel ingots, and iron or steel products, from 75 per cent to 100 per cent of the effective basic duty, and that on skeelp, tin plates and tinned sheets from 50 per cent to 70 per cent of the effective basic duty. Rails and sleeper bars used for railway track will not, however, attract the increase. These proposals, while bringing the indigenous prices more in tune with the imported prices of comparable products, will also help to raise an additional revenue of Rs. 26.85 crores. These revised auxiliary duties will as hitherto apply only to indigenous production, and not result in higher countervailing duty on imports.

33. On certain varieties of cotton fabrics like suiting, gaberdine, furnishings, blended, embroidered, and impregnated or coated fabrics, I propose for the first time an effective levy of an auxiliary duty of excise at the rate of 331/3 per cent of the effective basic duty; this will yield an additional revenue of Rs. 6.0 crores.

34. The specific rates of duties on various categories of paper and paper board were reviewed and stepped up as a part of my budget proposals presented in February, 1974. Since then the steep increases in the prices of most varieties of paper and board effected by the industry have brought down considerably, in percentage terms, the *ad valorem* incidence of the existing specific duties. I am, therefore, constrained to step up the duty on various categories of paper and paper board for the second time this year. I accordingly propose to levy an auxiliary duty at the rate of 331/3 per cent of the effective basic duty on all varieties of paper and paper board. Commoner varieties of printing and writing paper, not exceeding 65 grammes per square metre, used for exercise books, text books, etc. and assessed at present at a concessional rate of 15 paise per kilogram are being specifically exempted from the proposed auxiliary duty. Newsprint and hand-made paper and board will also not be affected. This measure will result in an additional revenue of Rs. 13.20 crores.

35. In an effort to narrow the gap between the indigenous and imported prices of plastics, I propose to increase the auxiliary duty of excise from 20 per cent to 40 per cent of the effective basic duty, and thus raise an additional revenue of Rs. 9 crores. However, plastics when imported will as hitherto continue to be exempt from the countervailing duty, equal to the auxiliary duty of excise.

Proposals (St)

36 I also propose to increase the auxiliary duty on paints and varnishes from 33 1/3 per cent to 50 per cent of the effective basic excise duty, which will bring an additional revenue of Rs 180 crores

37 Till recently DMT and caprolactam were being imported at high international prices. The indigenous production of DMT has since started while the caprolactam unit is expected to go into production shortly. Having regard to the prices at which these products were imported and as a revenue measure I propose to levy a duty for the first time at the rate of 50 per cent *ad valorem* on caprolactam and 25 per cent *ad valorem* on DMT. This is expected to yield a revenue of Rs 1240 crores. The proposed levies will not result in countervailing duties on the imported caprolactam and DMT.

38 The proposals relating to excise duties will lead to a gain in revenue of about Rs 166 crores in a full year of which about Rs 20 crores will accrue to the States and Rs 146 crores to the Centre.

Customs Duties

39 The inflationary trends in international prices to which I had referred in my budget speech in February 1974 continue. In these circumstances, I have decided to leave unchanged customs duties proper though additional revenue to the extent of Rs 1 crore is expected from countervailing duties consequent on the changes proposed in Central excise duties.

40 Where changes are proposed to be effected by issue of notifications, effective from the 1st August, 1974 I shall in due course lay copies of such notifications on the Table of the House.

41 Taking Customs and Central Excise duties together and exclusive of States' share the additional revenue accruing to the Centre will be of the order of Rs 147 crores in a full year

or Rs 98 crores approximately for the rest of the current financial year.

42 The various tax proposals, both direct and indirect, that I have outlined will yield a revenue of approximately Rs 210 crores in a full year and Rs 123 crores in 1974-75 for the Centre. The States will also receive Rs 22 crores approximately in a full year and Rs 13 crores approximately during the current year as a result of these proposals.

43 As I stated earlier, the presentation of fresh taxation proposals is not an ordinary event. The economic compulsions of the current situation do not leave us with any really viable alternatives. It is in this perspective I would wish the House to view and to judge these proposals.

17 45 hrs

FINANCE (NO 2) BILL 1974*

The Minister of FINANCE (SHRI YASHWANTRAO CHAVAN) I beg move for leave to introduce the Finance (No 2) Bill 1974.

MR SPEAKER The question is

That leave be granted to introduce the Finance No (2) Bill, 1974."

The Lok Sabha divided

Ayes

Division No 3]

[17 51 hrs

Achal Singh Shri

Aga Shri Syed Ahmed

Agrawal Shri Shrikrishna

Ahirwar Shri Nathu Ram

Alagesan Shri O V

Ansari Shri Ziaur Rahman

Arvind Netam, Shri

Austin, Dr Henry

*Published in Gazette of India Extraordinary Part II section 2, dated 31 7 74.

Awadhesh Chandra Singh, Shri	Dube, Shri J. P.
Azad, Shri Bhagwat Jha	Dumada, Shri L. K.
Babunath Singh, Shri	Dwivedi, Shri Nageshwar
Bajpai, Shri Vidya Dhar	Engti, Shri Biren
Balakrishniah, Shri T.	Gandhi, Shrimati Indira
Banerjee, Shrimati Mukul	Gavit, Shri T. H.
Barman, Shri R. N.	Gogoi, Shri Tarun
Barua, Shri Bedabrata	Gomango, Shri Giridhar
Basappa, Shri K.	Gopal, Shri K.
Basumatari, Shri D.	Goswami, Shri Dinesh Chandra
Besra, Shri S. C.	Gotkhinde, Shri Annasaheb
Bhagat, Shri H. K. L.	Gowda, Shri Pampan
Bhatia, Shri Raghuandan Lal	Hansda, Shri Subodh
Bheeshmadev, Shri M.	Hanumanthaiya, Shri K.
Bist, Shri Narendra Singh	Hari Kishore Singh, Shri
Brahmanandji, Shri Swami	Hari Singh, Shri
Brij Raj Singh-Kotah, Shri	Ishaque, Shri A. K. M.
Buta Singh, Shri	Jadeja, Shri D. P.
Chakleshwar Singh, Shri	Jagjivan Ram, Shri
Chandrakar, Shri Chandulal	Jamilurrahman, Shri Md.
Chaturvedi, Shri Rohan Lal	Jeyalakshmi, Shrimati V.
Chaudhari, Shri Amarsinh	Jha, Shri Chiranjib
Chaudhary, Shri Nitiraj Singh	Joshi, Shrimati Subhadra
Chavan, Shrimati Premalabai	Kadam, Shri J. G.
Chavan, Shri Yeshwantrao	Kadannappalli, Shri Ramachandran
Chawla, Shri Amar Nath	Kader, Shri S. A.
Chhotey Lal, Shri	Kailas, Dr.
Chhutten Lal, Shri	Kakodkar, Shri Purushottam
Choudhury, Shri Moinul Haque	Kale, Shri
Daga, Shri M. C.	Kamakshaiah, Shri D.
Dalbir Singh, Shri	Kamble, Shri T. D.
Dalip Singh, Shri	Karan Singh, Dr.
Darbara Singh, Shri	Kasture, Shri A. S.
Das, Shri Anadi Charan	Kaul, Shrimati Sheila
Das, Shri Dharnidhar	Kavde, Shri B. R.
Deshmukh, Shri Shivaji Rao S	Kedar Nath Singh, Shri
Dhamankar, Shri	Khadilkar, Shri R. K.
Dharia, Shri Mohan	Kinder Lal, Shri
Dinesh Singh, Shri	Kisku, Shri A. K.
Dixit, Shri G. C.	Kulkarni, Shri Raja
Dixit, Shri Jagdish Chandra	Kushok Bakula, Shri
Doda, Shri Hir Lal	Lakshmi Kanthamma, Shrimati T.

Laskar, Shri Nihar	Qureshi, Shri Mohd Shafi
Lutfal Haque, Shri	Raghu Rattia, Shri K
Mahajan, Shri Vikram	Rajdeo Singh, Shri
Mahajan, Shri Y S	Raju, Shri P V G
Maharaj Singh Shri	Ram, Shri Tulmohan
Majhi Shri Gajadhar	Ram Sewak Ch
Majhi, Shri Kumar	Ram Singh Bhai, Shri
Malaviva, Shri K D	Ram Swarup Shri
Mallikarjun, Shri	Ramshekhar Prasad Singh, Shri
Maurya, Shri B P	Rao Shrimati B Ridhabai A
Mishra, Shri Bibhuti	Rao, Shri J Rameshwar
Mishra Shri Jagannath	Rao, Shri M S Sanjeevi
Mishra Shri L N	Rao Shri P Ankineedu Prasada
Modi Shri Shrikishan	Rao Shri Pattabhi Rama
Mohan Swarup Shri	Rao Dr V K R Varadaraja
Mohapatra Shri Shyam Sunder	Rathna, Shri Umed Singh
Mohsin Shri F H	Rav, Shrimati Maya
Muhammed Khuda Bakh Shri	Reddy Shri M Ram Gopal
Murthy, Shri B S	Reddy Shri P Ganga
Naik Shri B V	Reddy Shri P Narasimha
Negi, Shri Pratap Singh	Rohatgi Shrimati Sushila
Nimbalkar, Shri	Sidhu Ram Shri
Oraon Shri Kartik	Saini Shri Mulki Raj
Oraon Shri Tuna	Silve Shri N K P
Pahadia Shri Jagannath	Sumantha Shri S C
Pandey, Shri Krishna Chandra	Sanghi Shri N K
Pandev Shri Narasingh Narain	Sankata Prasad Dr
Pandey, Shri R S	Sathe Shri Vasant
Pandey, Shri Sudhakar	Satish Chandra Shri
Pandey, Shri Tarakeshwar	Satpathy Shri Devendra
Panigrahi Shri Chintamani	Sethi Shri Arjun
Pant Shri K C	Shafee, Shri A
Paokar Haokip, Shri	Shahnawaz Khan, Shri
Parashar, Prof Narain Chand	Shambhu Nath, Shri
Paswan, Shri Ram Bhagat	Shankar Daval Singh, Shri
Patel, Shri Natwarlal	Shankar Dev Shri
Patel, Shri Prabhudas	Shankaranand, Shri B
Patil, Shri Anantrao	Sharma, Shri A P
Patil, Shri S B	Sharma, Dr Shankar Dayal
Patnaik, Shri J. B	Shastry, Shri Raja Ram
Prabodh Chandra Shri	Shastry, Shri Sheopujan
Purty, Shri M S	

Sher Singh, Prof.	Guha, Shri Samar
Shinde, Shri Annasaheb P.	Gupta, Shri Indrajit
Shivnath Singh, Shri	Hazra, Shri Manoranjan
Siddayya, Shri S. M.	Horo, Shri N. E.
Siddheshwar Prasad, Shri	Jha, Shri Bhogendra
Singh, Shri Vishwanath Pratap	Jharkhande Rai, Shri
Sinha, Shri Dharam Bir	Joarder, Shri Dinesh
Sinha, Shri Nawal Kishore	Joshi, Shri Jagannathrao
Sinha, Shri R. K.	Kalingaraya, Shri Mohanraj
Sohan Lal, Shri T.	Krishnan, Shri E. R.
Subramaniam, Shri C.	Krishnan, Shrimati Parvathi
Swaran Singh, Shri	Madhukar, Shri K. M.
Tayyab Hussain, Shri	Malankar, Shri P. G.
Tiwary, Shri D. N	Mishra, Shri Shyamnandan
Tula Ram, Shri	Mitra, Shri Janeshwar
Unnikrishnan, Shri K. P	Mody, Shri Piloo
Venkatasubbaiah, Shri P.	Muhammed Sheriff, Shri
Venkatswamy Shri G	Muruganantham, Shri S. A.
Verma, Shri Balgovind	Nayak, Shri Baks
Vidyalankar, Shri Amarnath	Pajanor, Shri Aravinda Bala
Yadav, Shri Chandrajit	Panda, Shri D. K.
Yadav, Shri R. P	Parmar, Shri Bhaljibhai
Noes	Patel Kumar, Maniben
Bade, Shri R. V	Pradhan, Shri Dhan Shah
Banerjee, Shri S. M.	Ramkanwar, Shri
Baura, Shri B. S.	Ranabahadur Singh, Shri
Chandrappan, Shri C. K.	Reddy, Shri Y. Eswara
Chatterjee, Shri Somnath	Roy, Dr Saradish
Chaudhuri, Shri Tridib	Sambhal, Shri Ishaque
Chavda, Shri K. S.	Sezhiyan, Shri
Chowhan, Shri Bharat Singh	Sharma, Shri R. R.
Dandavate, Prof. Madhu	Shastri, Shri Ramavtar
Deo, Shri P. K.	Shastri, Shri Shiv Kumar
Durairasu, Shri A.	Singh, Shri D. N.
Gowder, Shri J. Matha	

Sinha, Shri Satyendra Narayan
 Solanki, Shri Somchand
 Yadav, Shri G. P.
 Yadav, Shri Shiv Shanker Prasad

MR. SPEAKER: The result* of the division is:

Ayes: 197; Noes: 50

The motion was adopted.

SHRI YESHWANTRAO CHAVAN:
 I introduce[†] of the Bill

17.49 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here-with the Gujarat Appropriation (No. 2) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1974, and transmitted

to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Essential Commodities (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 29th July, 1974."

ESSENTIAL COMMODITIES (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Essential Commodities (Amendment) Bill, 1974, as passed by Rajya Sabha.

17.50 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August, 1, 1974/Sravana 10, 1896 (Saka).

*The following Members also recorded their votes.

AYES: Sarvashri Yamuna Prasad Mandal and Ram Dayal;
 NOES: Sarvashri Surendra Mohanty, Madhu Limaya and Sarjoo Pandey;

†Introduced with the recommendation of the President.